

Court No. - 21

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 934 of 2024

Petitioner :- Rekha Lagarkha

Respondent :- State Of U.P. And 10 Others

Counsel for Petitioner :- Rohan Gupta

Counsel for Respondent :- C.S.C.,Rohit Pandey

Hon'ble Manoj Kumar Gupta,J.

Hon'ble Kshitij Shailendra,J.

1. Supplementary affidavit and affidavit of compliance have been filed today, which are taken on record.

2. In compliance of order dated 10.05.2024, the petitioner has deposited Rs. 50,000/- to prove her bona fides in filing the instant petition in public interest.

3. The allegations are of financial embezzlement and non-compliance of laid down procedures in awarding contracts etc.

4. Shri G.K. Singh, learned Senior Advocate assisted by Shri Rohit Pandey, learned counsel appearing for respondent Nos. 3 and 4 seeks time to file counter affidavit.

5. Issue notice to respondent Nos. 5 to 10. Steps shall be taken within one week by registered post.

6. All the respondents shall file their counter affidavit by the next date.

7. List on 11.07.2024.

Order Date :- 24.5.2024

Sazia

(Kshitij Shailendra,J.) (Manoj Kumar Gupta, J.)